3

CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

O. A. No. 260/00966 OF 2015 Cuttack, this the 15th day of January, 2016

CORAM HON'BLE MR. A.K. PATNAIK, MEMBER (J)

Vivekanand Singh, aged about 37 years, S/o J. Singh, working as Senior Goods Guard, C/o Station Manager, Titilagarh Railway Station, At. Titilagarh, Dist. Bolangir, Odisha.

.....Applicant

By the Advocate(s)-M/s. S. Das, K. Mohanty

-Versus-

Union Of India Represented through:

1. General Manager, East Coast Railway, at Rail Sadan, Chandrasekharpur, Bhubaneswar-17, Dist-khurda.

2. Chief Personnel Officer, East Coast Railway, at Rail Sadan, Chandrasekharpur, Bhubaneswar-17, Dist-khurda.

3. Divisional Railway Manager, Sambalpur Division, East Cost Railway, At/Po//Dist. Sambalpur.

4. Sr. Divisional Personnel Officer,O/o The Divisional Railway Manager, East Cost Railway, Sambalpur Division, At/Po//Dist. Sambalpur.

.....Respondents

By the Advocate(s)-Mr. T. Rath

ORDER (ORAL)

A.K. PATNAIK (MEMBER(JUDL.):

Heard Mr. S. Das, learned counsel for the applicant and Mr. T. Rath, learned Standing Counsel appearing for the Respondents-Railways, on whom a copy of this O.A has already been served, and perused the materials placed on record.

2. I find that in pursuance of a representation filed by the applicant at A/7 alleging non-response from the respondents, one Barun Kumar had approached this Tribunal by filing O.A. No. 323/15 which was disposed of on 02.07.2015 by directing respondent No. 4 to consider and dispose of the said representation. In pursuance of the orders of the Tribunal in O.A No. 323/15, representation so preferred by Shri Barun Kumar has already been disposed of which has been annexed and challenged by the applicants in the present O.A. This, in my consider view is not at all maintainable.

All

O.A.No.260/00966 of 2015 V.N. Singh -Vs- UOI

However, as a representation has been filed by the applicant as per A/7 addressed to Sr. Divisional Personnel Officer, Sambalpur Division, East Coast Railways (Res. No. 4) and according to applicant, no response has been received from the respondents, I at this stage dispose of this O.A with direction to respondent No.4 to consider the representation (so far as the applicant is concerned) and communicate the decision to the applicant No. 2 viz., Sri Vivekanand Singh, within a period of four weeks from the date of receipt of this order. I however, direct that while considering the representation, respondent No. 4 shall keep in mind the extant rules and regulations.

- 3. With the above observation and direction this O.A is disposed of at the stage of admission itself. No costs.
- 4. On the prayer made by Mr. Das, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 4 by Speed Post for which Mr. Das undertakes to file the postal requisites by 20.01.2016.

A.K.PATNAIK) MEMBER(J)